### GOVERNMENT OF INDIA MINISTRY OF CULTURE

## LOK SABHA UNSTARRED QUESTION NO. 5250

ANSWERED ON 03.04.2023

# AMENDMENT IN LAW REGARDING PRESERVATION OF MONUMENTS AND ARCHAEOLOGICAL SITES

#### 5250. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of CULTURE be pleased to state:-

- (a) whether the Government proposes to amend the law that provides for preservation of monuments and archaeological sites more flexible and eco-friendlier in the Central Advisory Board on Archaeology which has recently been reconstituted after seven years;
- (b) if so, the details of the issues that needs to be focused/raised;
- (c) the steps taken by the Government in this regard; and
- (d) the details of the reconstituted Board with the list of members appointed and their details?

#### **ANSWER**

## THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) The Government has taken a decision to examine the legal issues affecting construction related
- (b) activities around centrally protected monuments and sites in order to allow for infrastructure
- & while at the same time preserving the rich heritage of the country.

(c)

(d) The notification constituting the Central Advisory Board of Archaeology was published in the Gazette of India vide Number 129 dated 19<sup>th</sup> May 2022 and No.38 dated 02<sup>nd</sup> February 2023.

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